## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 346/1999 in OA No.1119/1999

New Delhi, this 21st day of July, 2000

Hon'ble Justice Shri V.Rajagopala Reddy, VC(J) Hon'ble Smt. Shanta Shastry Member(A)

Smt. Birmati W/o Shri Umed Singh R/o H.No.2513/192 Trinagar New Delhi-110035.

Petitioner

(By Advocate:Ms. Jyoti Singh,through proxy Shri R.K.Jha)

## versus

- Shri Omesh Saigal Chief Secretary Govt. of NCT of Delhi
   Shamnath Marg, Delhi
- Shri V.K.Jain
   Joint Director
   Directorate of Technical Education
   C-Block, Vikas Bhawan
   New Delhi-2
- 3. Shri Ved Van, Director Directorate of Technical Education C-Block, Vikas Bhawan New Delhi-2
- 4. Shri N. Gupta, Principal
  Kasturba Polytechnic for Woman, Pitampura
  New Delhi-34 ... Respondents

(By Shri Rajinder Pandita, Advocate)

ORDER(oral)

By Justice Rajagopala Reddy

The only allegation in this case is that the respondents had violated the directions given by the Tribunal not to engage any freshers or juniors to the petitioner as an Attendant in the Polytechnic Centres. It is the case of the petitioner that three persons S/Shri Suresh, Joga Singh and Jai Prakash were recently appointed contrary to the directions. Reply is filed denying all the allegations. Learned counsel for the respondents submits that the





allegations are false and those three persons were there and they were not recently appointed in violations of the directions.

However, the respondents should consider the petitioner the immediate next vacancy of an Attendant. The CP is, therefore, officed. Notice discharged. No costs.

(Smt. Shanta Shastry) Member(A)

(V.Rajagopala Reddy Vice Chairman(J)

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